

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:97  
ANSWERED ON:29.11.2012  
CHILD WITNESS COURT ROOM  
Shetkar Shri Suresh Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the first child witness court room, has been opened recently in the country;
- (b) if so, the details thereof including its aims and objectives;
- (c) whether the Union Government proposes to assist the States to open such court rooms in other parts of the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 97

(a) to (d): The first Child Witness Court Room in Delhi was inaugurated on 16th September, 2012 at Karkardooma Court Complex. It aims to ensure compliance with child friendly procedure for investigation, trial and examination as per directives in judicial pronouncements as well as with recently enacted provisions of Protection of Children from Sexual Offences Act, 2012.

The Central Government has been extending financial assistance to States for augmenting their resources for infrastructure development of subordinate judiciary under a Centrally Sponsored Scheme. The design, level of facilities in court complexes including those for sensitive witnesses like children, women and handicapped persons are finalized by the State Governments in consultation with respective High Courts.